

big hospitals have come up by running such authorised State lotteries. Section 61 is the deterrent if as an evil it is punishable by a particular type of punishment under the Indian Penal Code. I think justice may be tampered with mercy, but then in extreme cases of moral derogation it is necessary that a proper punishment is provided in the law.

Then he said that a statement should be placed before the House after one year about the working of this particular measure and also showing as to how far it has been effective and indicating as to what action has been taken by the department concerned in this behalf. I am at one with him. It will be good for us to make a report to the House as to how far this measure has been effective.

With these words, I commend the Motion to the House.

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Indian Post Office Act, 1898, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: We shall now take up the clauses. There are no amendments. I shall, therefore, put all the clauses together. The question is:

"That clauses 1 to 4, the enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 4, the Enacting Formula and the Title were added to the Bill.

Shri Raj Bahadur: Sir, I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

BUSINESS ADVISORY COMMITTEE

TWENTIETH REPORT

Pandit Thakur Das Bhargava (Hisar): Sir, I beg to present the Twentieth Report of the Business Advisory Committee.

17-07 hrs.

The Lok Sabha then adjourned till eleven of the clock on Tuesday, the 11th March, 1958.